IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42646 of 2018

(Arising out of Order-in-Appeal No. 466/2018 (CTA-I) dated 06.09.2018 passed by the Commissioner of GST & Central Excise (Appeals-I), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai-600034.

M/s. Sical Multimodal and Rail Transport Ltd., **: Appellant**
(M/s. Sical Distriparks Ltd Now Merged With Sical Multimodal and Rail Transport Ltd.)
No. 73, South India House
Armenian Street, Chennai-600001.

VERSUS

The Commissioner of GST & Central Excise, **: Respondent**
Chennai, North
26/1, Mahatma Gandhi Marg,
Nungambakkam, Chennai-600034.

APPEARANCE:

None for the Appellant

Ms. K. Komathi, ADC (AR) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. *42267 / 2021*

DATE OF HEARING:19.08.2021

DATE OF DECISION: 19.08.2021

Order : Per Bench

The Department has filed letter in C.No. IV/16/3/2020-C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

RKP